



EXTRAORDINARY

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LEGISLATIVE DEPARTMENT

NOTIFICATION

No. 5/LL/77

Dated Gangtok, the 25th October, 1977

The following Act of the Sikkim Legislative Assembly having received the assent of the Governor on the 17th day of October, 1977 is hereby published for general information.

SIKKIM ACT NO. 5 OF 1977

THE SIKKIM OFFICIAL LANGUAGES ACT, 1977

AN

ACT

~~the Nepali, the Bhutia, the Lepcha and the Limbu~~ the Nepali, the Bhutia and the Lepcha used for the official purposes of the State of Sikkim.

WHEREAS it is expedient to provide for the adoption of ~~the Nepali, the Bhutia, the Lepcha and the Limbu~~ the Nepali, the Bhutia and the Lepcha languages as the languages to be used for the official purposes of the State of Sikkim;

It is hereby enacted in the Twenty-eighth year of the Republic of India by the Legislature of Sikkim, as follows:—

Short title and extent.

1. (1) This Act may be called the Sikkim Official Languages Act 1977.
- (2) It extends to the whole of Sikkim.
- (3) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

Languages to be used for the official purposes of the State.

2. With effect from such date, as the State Government may, by notification in the Official Gazette, specify in this behalf, the Nepali, the Bhutia and the Lepcha languages shall be the languages to be used for all official purposes of the State of Sikkim; Provided that different dates may be specified for different off-

1. Substituted by Sikkim Official Languages (Amendment) Act No. 5 of 1981 w.e.f. 3.4.15
 2. Substituted by ibid.
 3. Substituted by ibid.

4. Continuanace of English for use in the Legislative Assembly "2A. Notwithstanding anything contained in section 2, the English language shall continue to be used for transaction of business in the Legislative Assembly of Sikkim in addition to the official languages of the State."

(2)

Power to make rules.

3. (1) The State Government may, by notification in the Official Gazette, make rules for carrying out the purposes of this Act.
- (2) All rules made under this Section shall be laid as soon as may be, after they are made, before the Legislative Assembly while it is in session and if before the expiry of the session in which they are so laid or the next session immediately following, the Legislative Assembly resolves to make any modification in the rules, or resolves that such rules or any portion thereof shall not have effect, the rules shall thereafter have effect only in such modified form or be of no effect, in whole or in part, as the case may, so however, that any such resolution shall be without prejudice to the validity of any thing previously done under such rules before such resolution.

By Order of the Governor,

B. R. PRADHAN,

Secretary to the Government
of Sikkim.

F. 16 (35)LL/77.

4. Inserted by Sikkim Official Languages (Amendment) Act No. 5 of 1990
w.e.f. 26.4.90.

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